

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 142 of 2013 & I.A. No.207 of 2013 and
168 of 2013 & I.A. No. 241 of 2013

Dated : 7th April, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

Appeal No. 142 of 2013 & I.A. No.207 of 2013

M/s Mawana Sugar Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen
Ms. Shikha Ohri
Ms. Ruth Elwin

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R-2

Appeal No. 168 of 2013 & I.A. No.241 of 2013

M/s Bansal Alloys & Metals (P) Ltd. & Ors. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Alok Jagga

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. M.G. Ramachandran &
Mr. Anand K. Ganesan for R-2
Mr. Nikhil Nayyar, AAG for R-3

ORDER

Learned counsel for the appellant in Appeal No. 168 of 2013 has filed counter affidavit to the affidavit filed by the Government of Punjab.

Post the matter for hearing on **2nd May, 2014.**

In the meantime, rejoinder, if any, may be filed by the respondent after serving copy thereof on the other side.

(Justice Surendra Kumar)
Judicial Member

rkt

(Rakesh Nath)
Technical Member